

## Central Information Commission

Minutes of the meeting of the Commission held on 28/11/06 in the Chamber of CIC.

The entire Commission met without officers to talk to Prof. K.K. Nigam, Ex Dean, Law Faculty, Delhi University who had applied as a Legal Consultant to the Commission. The Commission decided that Sh. Nigam would be retained as a consultant to the Commission for giving advice on writ petitions, framing registry rules and for building up the library of the Commission. The retention fee would be decided separately by the Commission under rules.

Thereafter, the officers of the Commission also attended the meeting namely the Secretary, both the Joint Secretaries and the Under Secretary. The first item to be taken up for discussion was the draft of proposed rules for appeals and complaints before the CIC.

The following points were decided to be included:-

1. Separate rules to be framed for complaints and appeals.
2. Second appeal to be filed with the Commission when the first Appellate Authority fails to pass the order.
3. The registry to maintain registers of court hearings and a record to be kept of those attending the hearings and proceedings.

Regarding proposed rule 6(1), it was decided that the proceedings of the Commission shall be conducted in English.

Regarding proposed rule 6(2), it was decided that all decisions and orders of the Commission shall be in English.

Regarding rule 7 it was decided that "Every appeal, complaint, counter statement, rejoinder, reply or other document filed before the Commission shall be typed, printed or legibly written.

Regarding proposed rule 9 it was decided that a copy of the complaint or appeal shall be served on the Central Public Information Officer by the complainant and he/she shall provide proof of service to the Commission.

It was decided to delete proposed rules 19, 20,21&22. It was also decided to delete proposed rule 23(2) and rule 26.

Regarding rule 29 which prescribes functions of the Registrar JS(S) was asked to get a copy of the present duties of the Registrar as set out in the High Court and then put up again to the Commission for approval as appropriate for the CIC.

The rest of the rules were approved by the Commission as proposed.

The Commission took note of the progress of preparing the hired accommodation in August Kranti Bhawan for the offices of the Commission.